

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR**

Original Application No. 524 of 2005

Jabalpur, this the 30th day of June, 2005

Hon'ble Shri Madan Mohan, Judicial Member

Jeevanlal Pradhan, S/o. late Shri Raiselal,
Aged about 57 years, R/o. Doorsanchar
Colony, Makroniya, Sagar. Applicant

(By Advocate – Shri M. Chandurkar)

V e r s u s

1. Union of India, through its Secretary,
Ministry of Post & Telegraph, New Delhi – 110 001.
2. Chief Post Master General,
M.P. Circle, Bhopal.
3. Senior Superintendent of Post,
Sagar Division, Sagar – 470 001. Respondents

(By Advocate – Shri Manish Chourasia)

O R D E R (Oral)

By filing this Original Application the applicant has claimed the following main relief :

“to quash the impugned order dated 6.5.2005 in respect of the applicant and further direct the respondents to allow the applicant to remain at the earlier place of posting.”

2. The brief facts of the case are that the applicant is employed in the Postal Department. During the period from 2001-2005 he has been frequently transferred from time to time without being any exigency. While he was posted at Makroniya he was placed under suspension with effect from 16th September, 2004 and he remained suspended till 11th February, 2005. After revocation of his suspension he was posted at Sagar City Office and he joined there on 16th February, 2005. But again he was

transferred vide order dated 6th May, 2005 i.e. within a period of 90 days. This is an illegal transfer. The applicant has submitted a representation to the higher authorities to cancel his transfer on 17th May, 2005 (Annexure A-3). Hence, this Original Application is filed.

3. Heard the learned counsel for the parties.
4. The learned counsel for the respondents argued that this representation dated 17th May, 2005 (Annexure A-3) is still pending before them. The applicant should have waited for the decision taken by the respondents there on. The learned counsel for the applicant argued that he will feel satisfied if directions are given to the respondents to consider and decide the said pending representation of the applicant within a time frame manner and till decision on the representation by the respondents, he be not disturbed from the present place of posting.
5. In view of the submissions made by the parties, I feel that ends of justice would be met if I direct the respondents to consider and decide the said pending representation of the applicant dated 17th May, 2005 (Annexure A-3) by passing a speaking, detailed and reasoned order within a period of one month from the date of receipt of a copy of this order. I do so accordingly. Till the said representation of the applicant is decided by the respondents, he shall not be disturbed from the present place of posting.
6. In view of the above the Original Application stands disposed of at the admission stage itself.


(Madan Mohan)
Judicial Member

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